[Shri K C Pant]

they move in large columns It is difficult for them to spread themselves all over the border That is the general position. About the specific question, I cannot give the answer

RE NOTICE UNDER RULL 377 AND CALLING ATTENTION

MR SPLAKER Papers to be laid

SHRI JYOIIRMOY BOSU (Diamond Harbour) Sir I have written to you for permission to raise an important matter during zero hour today. It is about the press report stating that an Linquiry Commission his been set up by Bihai. Government under the Commission of Inquiry. Act against a Central Minister for misappropriation of lakhs.

MR SPLAKER You sent the letter to me while I am sitting here and you get up without my permission I am not going to allow it. You must give me a chance to study it and see whether it is possible under the rules.

SHRI JYOTIRMOY BOSU Under rule 377, I have sought your permission to raise it during zero hour

MR SPEAKIR I have not allowed it

SHRI S A SHAMIM (Stinagar) May I know what would constitute advance notice in this particular case?

SHRI JYOTIRMOY BOSU 1 handed it over before 10 o clock

MR SPEAKER I have received it just now

SHRI JYOTIRMOY BOSU That is upto the Secretariat

MR SPEAKER I have not yet given my permission

SHRI JYOFIRMOY BOSU You did not inform me that you have not permitted it That is the usual practice SHRI S A SHAMIM At least for the guidance of the new members, we should know what constitutes advance notice

MR SPEAKLR I expect you to know the rules I cannot tell you ev rything There is a procedure laid down for it

SHRI JYOTIRMOY BOSU I have acted according to the procedure I have given a regular notice

MR SPFAKER I have not permitted you

SHRI JYOTIRMOY BOSU I was not informed of that This is a serious matter involving misappropriation

MR SPLAKER Anything said without my permission will not be recorded

SHRI ATAI BIHARI VAIPAYEL (Gwalior) Aic we to understand that the matter is under consideration?

MR SPLAKER I am yet to go into it

SHRI PILOO MODY (Godhia) May I make a submissson. If something has been sent to you before 10 O Clock in the morning, at least the member should consider that it has been delivered to you in proper time. Thereafter if the Secretariat does not give it to you till 10 minutes after 12 O' Clock, it cannot be our fault

MR SPEAKER I have already said that I will enquire about it

SHRI S M BANERJEL (Kanpur) Sir, we have given notice of a Calling Attention on the firing in Ishapur

MR SPLAKER If hon Members abruptly raise matters like this in the House my only alternative is to see that it is not recorded Anything said without my premission will not be recorded

SHRI JYOTIRMOY BOSU. Under rule 377 I have given the notice in writing. It is a very simple submission. The matter has appeared in the press. The prestage of the House is at stake. The Minister should respect the House I am not asking

him to come and say "I plead guilty". Let the Minister make a statement. Why should you prevent him from making a statement?

MR. SPLAKER: Anything said without my permission will not go on record.

SHRI PILOO MODY: You are treating him like a school boy.

SHR1 S. M. BANERJEE: Sir, I have given notice.

MR. SPLAKLR: I am not allowing Shri Banerjee either.

SHRI DINLN BHATTACHARYA (Scrampore): What are we here for if you are not allowing us to raise matters of importance?

SHRI JYO'I IRMOY BOSU: Sir, if you do not want us to function as members, I cannot help it.

MR. SPEAKER: 1 have received about 35 Calling Attention Notices. I can admit only one,

SHRI S. M. BANERJEE: I do not want the Calling Attention to be admitted. Let the Minister make a statement. When a person has been killed and so many injured, should the Minister not make a statement?

MR. SPEAKLR: For that he should give some regular notice. Calling Attention Notice is not a notice. Every day I receive 10 to 15 Calling Attention Notices. Today I have received 20. I cannot admit more than one. So they cannot be treated as notices...(interruptions) So, unless you give me advance notice in the regular form, I will not allow it to be raised.

SHRI JYOTIRMOY BOSU: We have sent notices...(Interruption)

MR- SPEAKER: The calling-attention motion is not a notice. There are so many of them and I have to admit only one... (Interruption). Nothing can be raised unless I have a notice. I am not going to tolerate it.

SHRI S. M. BANERJEE: Sir, I rise on a point of order on what you have said just now. You have said that a calling-attention notice is not a notice. We, the Members of Parliament, without knowing your mind and in anticipation of your order, table so many calling-attention notices. On every form, not only on one, it is written "Notice". We submitted a notice on Ishapore firing where one death took place. It is for you to accept it or reject it. But I submitted the Ishapore firing notice yesterday with an original telegram from the workers' union...(Interruption)

MR. SPEAKER: When a calling-attention motion comes to the Speaker, he selects one out of the many and that is put on the agenda paper, but the Speaker does not mention anything about the others which were rejected. But it is not a regular notice like the one under rule 377 or rule 193.

SHRI JYOTIRMOY BOSU: Sir, 1 want to make a submission arising out of your decision. As required by the Rules, I had given you a duly written notice under rule 377 before 10 O'Clock today seeking your permission to raise the matter.

MR. SPEAKER: I have already mentioned about it.

SHRI JYOTIRMOY BOSU: I want your ruling about that. Are you going to ask the Minister to make a statement?

MR. SPEAKER: I will study it and, let you know. I have just now received it, while I have been sitting here.

SHRI JYOTIRMOY BOSU: Thank you, Sir. I am much obliged.

SHRI S. M. BANERJEE: Should I take it that my notice is pending?

MR. SPEAKER: It is a very bad practice that you get up every day without any notice and disturb the House. Kindly do not do it, unless you receive my permission.

SHRI S. M. BANERJEE: I am asking a question. What has happened to my notice ultimately?

MR SPEAKER I did not select it There is no question of rejecting it There were so many of them for today and I selected only one The others were not selected

SHRI S M BANERJH Not for today, but what about tomorrow on the day after tomorrow?

MR SPFAKLR It all depends on the merits every day Sometimes there are calling attention notices much more important than the previous ones

SHRI 5 M BANFRJEF I do not wont you to admit my calling attention notice I only want that you kindly ask the Defence Minister and the Home Minister to make a statement because there is going to be a strike in the factory

MR SPEAKER I am not going to do that unles I see the calling attention motion I will look into it

श्री भोगेन्द्र सा (जयनगर) अध्यक्ष महोदय मजदूर गोठी से मारे जा रहे है। रेलवे मे सैंकडा आदिमिया की छटनी की गर्ठ है। क्या आप चाहत है कि मजदूर हडताल कर किया वे बगला दण का रास्ता अस्त्यार करे आखिर आप कोई रास्ता ता बनाये जिससे हम यहा ये सवाल उठा सक।

SHRI JYOTIRMOY BOSU In Ketala there are (Interruption)

MR SPEAKER Are you not fed up of talking?

SHRI JYOTIRMOY BOSU I do not want to use rude words because that is not done, nor would I like you to use rude words I am making a submission

MR SPEAKER I will have to invite the attention of the House towards the misbehaviour of this hon gentleman and I will have to seek your advice on it

AN HON MEMBER He should be named.

MR SPEAKER He is persistently doing it In the last session he did it and in this session he is doing it I am going to warn him I warn you, I will not tolerate it

12 45 hrs

RE NOTIFICATION ON DESIGNATION OF MINISTERS

SHRI KALYANASUNDARAM (Tituchirapalli) Sir, I am on a different matter concerning the dignity and independence of the House I have given notice of a privilege motion on the 24th itself That is regarding the notification issued by the President concerning the functioning of the Government and connected with the designations of Ministries and their nomen I have gone through the legal clature position of it That notification can relate only to the functioning of the Government and not to the functioning of this House I do not know how it happened that automamatically, as soon as the notification was issued, the Hindi varsion was printed here (Interruption)

MR SPEAKER I made the observation yesterday They should have consulted us

SHRI KALYANASUNDARAM It is a matter of privilege of this House Is there an invisible hand which is giving instructions to the Lok Sabha Secretariat and pulling wires (Interruption) The Lok Sabha Secretariat must function under your guidance

MR SPEAKER After all, I have to work with certain formula (Interruption) I am not allowing it

SHRI KALYANASUNDARAM The Lok Sabha Secretariat cannot function as a wing of any Ministry or the Cabinet Secretariat It should function independently

MR SPEAKER Yes

SHRI KALYANASUNDARAM How did it happen? Who printed the question Lists like that This House is entitled to know.